

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-1
New IA 3429/2020
in
IB-164(ND)/2020

IN THE MATTER OF:

M/s CEE Kay Cort.

Vs.

Gokul Polymers Pvt Ltd.

...OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 12.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Vaibhav Mahajan, Advocate

For the Respondent/CD :

For the Intervener :

ORDER

New IA-3429/2020 filed in IB-164/ND/2020 :

Counsel for the Applicant/Operational Creditor is present and submitted that in the main petition i.e. IB-164/ND/2020, the Corporate Debtor has already been proceeded **ex-parte** and the matter be taken up for hearing. Besides this, it is also submitted that as per the information of the Applicant/Operational Creditor, the Corporate Debtor has sold the machinery and likely to sell the land and prayed for Ad-Interim-Injunction against the Corporate Debtor i.e. Gokul Polymers Private Limited not to dispose of the assets of the Company.

Contd.

In the circumstances, we direct the Company and its Management not to alienate or encumber the assets of the Company in any manner till further orders.

In terms of the above, the I.A. is **allowed**.

The Registry is directed to list the IB-164/ND/2020 for the purpose of hearing. In the meantime, the Counsel for the Applicant/Operational Creditor is directed to send fresh notice to the Company along with copy of the present order for information and compliance.

List the matter on 02.11.2020.

- Sdr -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sdr -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

New IA 3429/2020
in
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Surjit (C-III)
12.10.2020